

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2839
TO BE ANSWERED ON AUGUST 05, 2021**

REGULARIZATION OF UNAUTHORIZED CONSTRUCTIONS

NO. 2839. SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether the Government has formulated any new plan to regularize unauthorized settlements across the country;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the steps taken by the Government for regularization of all the unauthorized settlements across the country in a time bound manner and also to check spread of such unauthorized settlements in future?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (c) No, Sir. Regulation of land use and town planning are State subjects. The matters related to unauthorised settlements and their regularization in urban areas come within the purview of respective State/ UT Governments.

However, for the National Capital Territory of Delhi (NCTD), whose land matters are under the jurisdiction of the Central Government, Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) was launched in October 2019, for conferring/ recognizing ownership or mortgage/ transfer rights to the residents of 1,731 unauthorised colonies of Delhi.

Further, a Special Task Force (STF) constituted under the chairmanship of Vice-Chairman, Delhi Development Authority (DDA), receives complaints regarding unauthorized constructions and takes action through concerned Urban Local Bodies and Police to remove them.
